Central Administrative Tribunal Principal Bench, New Delhi

OA No. 1397/2019

New Delhi this the 3rd May, 2019

Hon'ble Sh. Ashish Kalia, Member (J)

Sh. Anil Soni (Aged about 26 years) S/o Late Sh. Radhey Shyam, R/o A-20, B-Block, Gali No-4, Siddharth Vihar, Vijay Nagar, Ghaziabad, U.P. 201009.

... Applicant

(By Advocate: Sh. Milind P. Singh)

VERSUS

North Delhi Municipal Corporation, (Through its Commissioner) Dr. SPM, Civic Centre, Minto Road, New Delhi-110002

...Respondent

ORDER (ORAL)

Hon'ble Sh. Ashish Kalia, Member (J):

In this application, the objection raised by the Registry that OA is premature. Applicant has to wait for six months before approaching this Tribunal. applicant has submitted at the Bar that his representation has been misplaced by the Department which he is seeking through RTI and the same has not provided. Thereafter, another been he made

representation to the Department on 06.03.2019 which is in Annexure No. 1(Pg. 7).

- 2. This application has been filed by the applicant seeking following reliefs:-
 - "(a) to direct the respondent to dispose off the applicant's representation dated 06.03.2019 in the light of applicant's application dated November 2014 for the compassionate appointment of the applicant, by supplying the copy of the same to the applicant.
 - (b) to this Hon'ble Tribunal may pass any other order/directions as deemed fit and proper in the circumstances of the present case and in the interest of justice."
- 3. The brief facts of the case are:-
 - (i) The applicant's father Late Sh. Radhey Shyam was working in North DMC to the post of Sanitary Petrol and was expired on 16.02.2014.
 - (ii) On demise of his father, the applicant has applied for job as compassionate appointment in November, 2014 with the respondents. Despite having waited for last so many years, the applicant has not heard from the respondents on the fate of his representation.
 - (iii) The applicant's father left behind him, the deceased wife, three unmarried sons, including the applicant and a daughter.

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(iv) The applicant is a graduate and right now he is

doing small private job. Feeling aggrieved by non-

feasance and non-action by the respondents, he

approached this Tribunal for consideration of his

case.

4. This Tribunal feels that this case can be decided at

the admission stage with the direction to the Respondent,

who may dispose of the applicant's representation within

a period of 90 days with speaking order after considering

his case.

5. Therefore, this OA is disposed of. No order as to costs.

(Ashish Kalia) Member (J)

/akshaya/